GOVERNMENT OF INDIA RURAL DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:2880
ANSWERED ON:07.12.2009
CONSTITUTION OF DISTRICT VIGILANCE AND MONITORING COMMITTEE
Reddy Shri Mekapati Rajamohan;Shanavas Shri M. I.

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the details of guidelines adopted by the Government for Vigilance and Monitoring Committees at State and District level to monitor rural development programmes of the country:
- (b) whether the Government has decided to re-constitute Vigilance and Monitoring Committees at State level and District level in the country recently;
- (c) if so, the details and the composition thereof;
- (d) whether the Government has issued any direction to all States and Union Territories of the country in this regard;
- (e) if so, the details thereof; and
- (f) the time by which such Committees are likely to be constituted and made functional in all States and Districts in the country?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT(SHRI PRADEEP JAIN 'ADITYA')

(a)to(c): After the constitution of XV Lok Sabha, this Ministry has issued the guidelines for reconstituting State and District level Vigilance and Monitoring Committees (V&MCs) to monitor the implementation of Rural Development Programmes. The guidelines alongwith composition of the Committees at State/UT and District level is given at Annexure.

(d)to(f): All the States and Union Territories have been asked to constitute the Committees at State and district level immediately and convene the V&MC meetings.

Annexure referred in reply to Lok Sabha Unstarred Question No. 2880 due for Answer on 07.12.2009

Guidelines for Vigilance and Monitoring Committees

With a view to revitalizing the role and functions of the Vigilance & Monitoring Committees as important instruments for effective monitoring of the implementation of the programmes of the Ministry, these Committees are reconstituted at State/Union Territory and District levels. With the coming into being of the XV Lok Sabha, the District Vigilance & Monitoring Committees constituted earlier for similar purpose stand dissolved. The Government of India is, however, of the view that there is a need to continue these committees with some modifications in the composition since they can perform very useful function in monitoring the implementation of all the programmes of the Ministry. These Vigilance and Monitoring Committees replace all other Committees set up earlier.

2. Objective

The Vigilance and Monitoring Committees are constituted with a view to fulfilling the objective of ensuring quality of expenditure, particularly, in the context of large public funds being spent under all the programmes of the Ministry of Rural Development. These Committees would keep a watch on the implementation of the Programmes as per the prescribed procedures and Guidelines. The objectives include providing a crucial role for the Members of Parliament and elected representatives of the people in State Legislatures and Panchayati Raj Institutions (PRIs) in the implementation of the Rural Development programmes and to put in place a mechanism to monitor the execution of the Schemes in the most effective manner and within the given time frame so that public funds are put to optimal use and Programme benefits flow to the rural poor in full measure.

- 3. These Committees are also to effectively liaise and coordinate with the Ministry of Rural Development and State Governments. The Ministry may consider withholding releases to districts which do not hold regular meetings of Vigilance and Monitoring Committees.
- 4. The Composition, Terms of Reference, Role and other details in regard of the Vigilance & Monitoring Committees are given in the following paragraphs:-
- A. State Level Vigilance and Monitoring Committees

1. Composition

The State level Vigilance & Monitoring Committees would have the following composition:

- I. Chairman: Chairman of the Committee would normally be Minister of Rural Development of the concerned State. Minister in-charge of the departments of State Government responsible for implementation of various other programmes of this Ministry shall be Co-Chairman. In case any of the Co-Chairmen is senior to the Minister of Rural Development; the Chairman would be nominated from among the Co-Chairmen by the Chief Minister.
- II. Member Secretary: The Secretary-In-charge of Rural Development Programmes in the State/UT would be the Member Secretary of the Committee.
- III. Members: The other Members of the Committee shall be as under:
- (i) Four MPs (Lok Sabha) to be nominated by the Ministry of Rural Development, Government of India.
- (ii) One MP (Rajya Sabha) representing the State/UT to be nominated by the Ministry of Rural Development, Government of India.
- (iii) Five MLAs to be nominated by the State Government.
- (iv) The Secretaries/Heads of Departments of Rural Development, Finance, Public Works Department dealing with Rural Roads, Revenue, Planning, Agriculture, Animal Husbandry, Irrigation, PHE, Social Welfare, Cooperation, Forests and Fisheries and other related departments.
- (v) Director, Institutional Finance.
- (vi) Managing Director/Head of SC/ST Development Corporation.
- (vii) Managing Director /Head of Women's Development Corporation.
- (viii) One representative of KVIC to be nominated by the Ministry of Rural Development.
- (ix) Four Non-Official members to be nominated by the Ministry of Rural Development, Government of India.
- (x) One representative each of two reputed NGOs/Voluntary Agencies to be nominated by the Ministry of Rural Development.
- (xi) One representative (Area Officer of the respective State/UT) of Ministry of Rural Development.
- 2. Terms of Reference
- (i) The Vigilance & Monitoring Committee at State level would supervise, exercise vigilance and monitor the implementation of Programmes of the Ministry of Rural Development.
- (ii) The Committee would monitor the flow of funds through various channels, including allocations, releases, utilization and unspent balances.
- (iii) The Committee should ensure that the schemes are implemented as per the Guidelines.
- (iv) The Committee would look into complaints received in respect of the implementation of the Programmes, including complaints of mis-appropriation/diversion of funds and recommend follow-up actions.
- (v) The Committee would take all necessary measures to ensure that programme benefits flow to the rural poor in full measure.
- (vi) The Committee would consider Evaluation Reports, Area Officers` Reports and other such Reports sent and would cause to take necessary follow up action and corrective measures wherever required.
- B. District Level Vigilance & Monitoring Committees
- 1. Composition

The District Level Vigilance & Monitoring Committees would have the following composition:

- I. Chairman: The Chairman of the District Level Vigilance & Monitoring Committee would be a Member of Parliament (Lok Sabha) elected from the District or a Minister, nominated by the Ministry of Rural Development. The nomination would be done as per the following criteria:
- (i) Where there are more than one Members of Parliament (Lok Sabha) or Minister(s) representing a district, the Speaker (Lok Sabha), Deputy Speaker (Lok Sabha) or a Minister in the Union Council of Ministers or Leader of the Opposition shall be nominated as the Chairman.
- (ii) If none of the Members of Parliament (Lok Sabha) representing the district holds any office as referred to at

- (i) above, the senior-most Member of Parliament (Lok Sabha) shall be nominated as the Chairman.
- (iii) Further, in case of same seniority, the Chairman shall be the Member of Parliament having the largest part of the district under the jurisdictions of his/her Parliamentary Constituency.
- (iv) If the District has more than one Parliamentary constituency (Lok Sabha) as its segments and the senior-most Member of Parliament (Lok Sabha) is made Chairman of District Level Vigilance & Monitoring Committee in some other district, the next senior-most Member of Parliament (Lok Sabha) shall be the Chairman.
- (v) The other Members of Parliament (Lok Sabha) representing the district shall be designated as Co-Chairman.

In the absence of the designated Chairman, Co-Chairman (if any),with consensus among the Co-Chairmen present, would preside over the meeting. If no Chairman/Co-Chairman is present, the Members who are present shall elect a Chairman from among themselves to preside over the scheduled meetings.

- II. Member Secretary: The Member Secretary of the District level Village & Monitoring Committee would be the District Collector / District Magistrate/ Deputy Commissioner except in cases where specific exemption has been given by the Union Government.
- III. Members: The other Members of the Committee shall be as follows:
- (i) All MPs (Lok Sabha) of the District to be designated as Co-Chairman.
- (ii) One Member of Parliament (Rajya Sabha) representing the State and exercising option to be associated with the District level Committee of that District (on first come basis), to be designated as Co-Chairman.
- (iii) All member of the State Legislative Assembly belonging to the District.
- (iv) One representative of the State Govt./UT Administration.
- (v) Chairperson of the Zilla Panchayat.
- (vi) All Chairpersons of Panchayat SÃ; mities.
- (vii) Chief Executive Officer of the Zilla Panchayat.
- (viii) Project Director, DRDA.
- (ix) One Member from a reputed NGO to be nominated by the Chairman in consultation with other Members of Parliament in the Committee.
- (x) One Professional from the field of Social Work/Social Science to be nominated by the District Collector.
- (xi) One representative each of SC/ST and Women to be nominated by the Chairman in consultation with other Members of Parliament in the Committee.
- 2. Official Assistance

Officers in-charge of the Line Department (such as PWD, Water Supply, Irrigation, Forest, Agriculture) etc. executing the Programmes of Rural Development and any other related Department will assist the Committee in the discharge of its functions.

- 3. Terms of Reference
- (i) The primary responsibility is to effectively monitor the implementation of the schemes and programmes of the Ministry of Rural Development as also ensure that the funds are used for the purpose for which they are meant.
- (ii) This forum should effectively liaise and coordinate with the Ministry of Rural Development and State Government.
- (iii) The Committee shall ensure that all schemes are implemented as per the Guidelines.
- (iv) The Committee would keep track of the progress of the implementation processes to ensure that the agreed targets are met. The committee would undertake both Input monitoring (i.e. whether resources are being mobilized as planned) and Output Monitoring (i.e. whether services and projects are being delivered on schedule).
- (v) The Committee should look into complaints/alleged irregularities received in respect of the implementation of the Programmes, including complaints of wrong selection of beneficiaries,mis-appropriation/diversion of funds and recommend follow-up actions. The Committee shall have the authority to summon and inspect any record for this purpose. The Committee may refer any matter for enquiry to the DC/CEO/PD or suggest suitable action to be taken as per rules which shall be acted upon by him within 30 days. If such action is not initiated within this time, the relevant programme funds to which the direction pertains to, may be withheld.
- (vi) The Committee shall exercise preventive vigilance to ensure that irregularities, diversion and misappropriation of funds are avoided and the selection of beneficiaries is strictly in accordance with the Guidelines of the Programmes.

- (vii) The Member Secretary of the District Vigilance & Monitoring Committee shall have the information,as prescribed placed before the meeting.
- (viii) The Committee would monitor all the Schemes of the Ministry of Rural Development implemented in the District.
- 4. Meetings of the Vigilance & Monitoring Committee at each level are to be held at least once every Quarter, after giving sufficient notice to the Hon`ble MPs/MLAs and all other Members.
- 5. Member Secretary shall convene the meeting on the direction of the Chairman.